

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 75 of 2020

IN THE MATTER OF:

Mrs. Sonia Khosla (Through L.R.)

...Appellant

Vs.

M/s. Montreaux Resorts (P) Ltd. & Ors.

...Respondents

Present: For Appellant: - Mr. Deepak Khosla, Advocate.

For Respondents: - Present but not marked appearance.

O R D E R

16.03.2020— The Appellant's prayer for allowing her to withdraw the Company Petition with liberty to file a fresh one as one of the two alternative prayers having been allowed in terms of the impugned order by the Tribunal, more particularly such course not been objected by the Respondents, we find that there is no reason for the Appellant to feel aggrieved of the same. There being no merit in the appeal, the same is dismissed.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member(Judicial)

[Shreesha Merla]
Member(Technical)

Ar/G